

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 88934 of 2018

(Arising out of Order-in-Appeal No. MKK/22-23/APPEALS II/2018-19 dated 09.07.2018 passed by the Commissioner of Central Tax, Central Excise & Service Tax (Appeals) Raigarh.)

**M/s Concentrix Services
India Pvt Ltd
Birla Minacs Worldwide Limited
801/802, Symphony IT Park,
Behind Chandivali Ice Factory,
Mumbai, Maharashtra – 400 072**

.....Appellant

VERSUS

**Commissioner of CGST – Mumbai East
9th Floor, Lotus Infocentre,
Near Parel Station,
Parel (East), Mumbai,
Maharashtra – 400 012**

.....Respondent

APPEARANCE:

Shri Sunil Shenoy, Company Representative for the Appellant
Shri S. K. Hatangadi, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85034 / 2022

Date of Hearing: 12.01.2022

Date of Decision: 12.01.2022

Company Representative from the appellant company Mr. Sunil Shenoy seeks to withdraw the appeal on the ground stated in the withdrawal application.

2. Learned Authorised Representative has no objection in such withdrawal.

3. Since, the issue is stated to have been resolved with the appellant, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr.Suvendu Kumar Pati)
Member (Judicial)

Prasad